

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 592 of 2021

In the matter of:

Suman Sehgal

....Appellant

Vs.

Mahender Kumar & Ors.

....Respondents

Present

For Appellant: Mr. Sudeep Dey, Advocate.

For Respondents: None.

ORDER
(Virtual Mode)

12.08.2021: Heard Learned Counsel for the Appellant.

Learned Counsel for the Appellant is directed to take steps to issuance of Notice on Respondent Nos. 1 to 3 by both modes. File requisites latest by Tuesday i.e. 17.08.2021.

Learned Counsel for the Respondent is directed to file hard copy of the Reply Affidavit within three weeks from today. Rejoinder, if any, may be filed as a hard copy by Learned Counsel for the Appellant within two weeks, thereafter.

Pursuant to Impugned Order dated 06.07.2021 the Committee of Creditor (CoC) has been constitute and this information has been sent through e-mail to the Learned Counsel for the Appellant.

List this matter '**For Admission (After Notice)**' on **14th September, 2021.**

Further, till 14th September, 2021 the functioning of CoC shall remain stay.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn